## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI Company Appeal(AT)(Insolvency) No. 340 of 2021

IN THE MATTER OF:Yuvrraj Agarwaal & Anr.VsM/s Aspek Media Pvt. Ltd.Present:For Appellants:Mr. Akshay Srivastava, Advocate.For Respondent:

## <u>ORDER</u> (Through Virtual Mode)

**04.05.2021** Heard learned Counsel for the Appellants. Learned Counsel for the Appellants is directed to take further steps for issuance of Notice to Respondent in both the I.A. No. 796 of 2021 for condonation of delay in re-filing the Appeal and main appeal. Other requisites are to be filed by 07.05.2021.

Respondent is directed to file the Reply Affidavit on merit within three weeks and the Appellants are directed to file the Rejoinder, if any, one week thereafter.

List the matter on 15<sup>th</sup> June, 2021 'For Admission (After Notice)'

[Justice Anant Bijay Singh] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

Akc/Gc